

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**FRIDAY, THE EIGHTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 664 OF 2021**

**Between:**

Thatigutla Mahith Reddy, S/o Surendranath Reddy Aged 18 years, Occ. Student,  
Rep by its natural guardian his father Thatigutla Surendranath Reddy, S/o  
Narasimha Reddy, R/o 7/53, Reddivari pally, Peddiveedu, Kadapa.

**...PETITIONER**

**AND**

1. The State of Telangana, Rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal.
3. Convener, MBBS/BDS 2020, C/o Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana - 506 007.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus declaring the action of the Respondent No 2 in not considering Petitioner for Additional Mop-Up/Stray Vacancy counseling for admission into MBBS/BDS courses for the academic year 2020-21 under and C/NRI Category Management Quota as illegal arbitrary unconstitutional and consequently direct the Respondent No 2 to allow the petitioner to upload application for Additional Mop-Up/Stray Vacancy counseling for admission into MBBS/BDS courses under B and C/NRI Category Management Quota for the academic year 2020-21

**IA NO: 1 OF 2021**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No 2 to consider and allow the petitioner to upload application in the online for Additional Mop-Up/Stray Vacancy counseling for admission into

MBBS/BDS courses under B & C/NRI Category Management Quota for the academic year 2020-21, pending disposal of the main Writ Petition

**Counsel for the Petitioner: SRI L. RAM SINGH FOR SRI. ANJANAYULU  
YADANABOYINA**

**Counsel for the Respondent No.1: SRI P. SHRAVAN KUMAR GP FOR MEDICAL  
HEALTH FW**

**Counsel for the Respondent NoS.2&3: SRI A. PRABHAKAR RAO SC FOR  
KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.664 of 2021**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. L.Ram Singh, learned counsel appears for Mr. Yadana Boyina Anjanayulu, learned counsel for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent Nos.2 and 3.

2. Learned counsel for the petitioner submits that on account of efflux of time, the issue involved in the Writ Petition has been rendered academic.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- MOHD. ISMAIL  
ASSISTANT REGISTRAR/  
SECTION OFFICER

To,

1. One CC to SRI. ANJANAYULU YADANABOYINA Advocate [OPUC]
2. One CC to SRI A. PRABHAKAR RAO SC FOR KNRUHS [OPUC]
3. Two CCs to GP FOR MEDICAL HEALTH FW ,High Court for the State of Telangana. [OUT]
4. Two CD Copies

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**HIGH COURT**

**DATED:18/10/2024**

**ORDER**

**WP.No.664 of 2021**



**DISMISSING THE WRIT PETITION  
AS INFRACTUOUS  
WITHOUT COSTS**

(P)

08/11/24

bks